

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:814  
ANSWERED ON:14.08.2012  
EXTRADITION OF KIM DAVY  
Mani Shri Jose K.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the extradition of Kim Davy, main accused in the Purulia arms drop case, has been denied by the Government of Denmark;
- (b) if so, the reasons therefor; and
- (c) if not, the time by which he is likely to be extradited?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): The City Court, Hillerod, Copenhagen vide its order dated 01.11.2010 set aside the order of Danish Ministry of Justice for the extradition of Kim Davy to India.

The Danish High Court vide its order dated 30.06.2011 upheld the order of the City Court Hillerod on the ground that if Kim Davy is extradited to India for prosecution, there will be a real risk that he will be subjected to treatment in violation of article 3 of the European Human Rights Convention. Government of India have rejected the order as being unfounded and baseless and have reiterated their demand for the extradition of Kim Davy to India.